

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH**

ITEM NO :9

**CP NO.(IB) 501/ALD/2019,
IA NO. 235/2021**

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.08.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY:MORPHOGENESIS V/S BRICKTOWN DEVELOPERS PVT. LTD.

SECTION: 9 IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)
COUNSEL FOR APPLICANT : MS. BABITA JAIN, ADV.
COUNSEL FOR RESPONDENT : SH. KARTAVYA BATRA, ADV.

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The matter was taken up today through Video Conferencing.

Heard Ms. Babita Jain, Advocate for the Applicant and Sh. Kartavya Batra, Advocate for the Respondent through video conferencing.

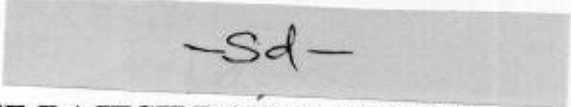
It has been intimated that a withdrawal application i.e IA No. 235/2021 has been filed for withdrawing the present proceedings on the ground that the parties have entered into the settlement agreement on 14.07.2021 by which, the matter has been amicably settled between the parties and the payment has been made by the corporate debtor and therefore the application for withdrawing the present petition.

Ld. Counsel for the Respondent also stated that they have no dispute with regard to the settlement agreement reached between the parties.

In view of the settlement agreement as afore-detailed, no useful purpose would be served in keeping the proceeding pending in the matter, thus, the present petition is dismissed as withdrawn.

No order as to costs.

Dated : 12.08.2021


**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**

Typed by :
Kumud Narayan
(PS)